[Shri K. S. Ramaswamy]

initial constitution of a Service, departmencandidates holding the posts or holding lines on the posts which are encadred in the new service are considered for absorption. The posts included in a Service at the time of its initial constitution cannot, therefore, be deemed vacant, to which reservation could be, made.

(f) The question of amending the existing rules to provide for reservation for Scheduled Castes and Scheduled Tribes at the initial constitution of the Services when departmental candidates are considered. would not arise in view of the position stated in reply to part (e) above.

12.00 hrs.

CALLING ATTENTION TO MATTER OF URGENT PULIC IMPORTANCE

Imposition of Import Deposit Scheme by Britain

भी विषय चन्द्र भा (मधूबनी): ग्राध्यक्ष महोदय, मैं धविलम्बनीय लोक महत्व के निम्न-लिकित विषय की भोर वाशिज्य मंत्री का ध्यान दिलाता है भीर प्रायंना करता है कि बहुइस बारे में एक वक्तव्य दें:-

ब्रिटेन द्वारा भाषात जमा योजना लाग् किया जाना भीर इस पर भारत प्रतिकिया।

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): Mr. Speaker, Sir, The Government of the United Kingdom announced on Friday the 22nd November, 1968, a series of measures designed to make an impact on imports into Britain with a view to improving their balance of payments prospects. The Import Deposit Scheme forms a part of the aforesaid measures. The main provision of this Scheme is that importers of goods accounting for about 40% of Britain's total imports would be required to deposit 50% of the value of the imported goods with the Government for a period of six months. Broadly speaking, this Scheme covers manufactured

goods including textiles, but excludes raw materials, food, feeding stuffs, oils and oil products. Tea, Jute yarn, fabrics, bags, coir varn, mats and mattings among the items excluded from the Scheme.

I fully appreciate the concern of the House on the possible effects of this scheme on our exports to the United Kingdom. The details of the Scheme have since been received and an assessment is being made of the impact which this Scheme would have on our exports so that appropriate steps could be taken to overcome the adverse effects. I may, however, inform the House that our High Commissioner in London has expressed the concern of the Government of India to the British Government and our interest in securing further exclusions from the operation of this Scheme.

I had an opportunity to discuss this matter with the Right Honourable Mr. Michael Stewant, the British Foreign Secretary, during the course of his recent visit to Delhi in connection with Indo-UK bilateral talks. I pointed out to him the need for taking further steps to secure that the trade interests of the developing countries are not adversely affected. On the question of cotton textiles, it was pointed out that since the volume of our exports is limited by voluntary restraint arrangements it would not, in my view, be right for the Import Deposit Scheme to be applied to this item. The British Foreign Secretary told me that this matter would be further considered by Her Majesty's Government in the light of our discussions. I also requested him to exempt handloom textiles and some other industrial materials and intermediates from the operation of the Scheme.

Our High Commissioner has been apprised of our discussions in New Delhi and instructed to continue his efforts. He will also be examining the steps necessary to be taken at the trade level to see that the promotional efforts to introduce our new industrial products into the United Kingdom are not jeopardised,

I can only assure the House that we will do our best to secure that our exports to the United Kingdom do not suffer a docline.

भी शिव चंद्र का : ग्रध्यक्ष महोदय, हिन्दी में एक कहावत है. "रस्सी जल गई पर ऐंठन नहीं गई"। बही हालत मंत्रेजी साम्राज्यवादी की है। द्वांग्रेजी साम्राज्यबाद जल गया जल रहा है, लेकिन उसकी ऐंडन ग्रभी नहीं गई है। हिन्दस्तान को बदिकस्मती यह है कि बतमान हरमरानों की नितियों के कारण उस एँठन से समय-समय पर हिन्दस्तान को तक्लीफ होती है भीर नुकसान पहुंच जाता है। ब्रिटेन ने भपने यहाँ इम्पोर्ट डिपाजिट स्कीम लाग की है, जिस के मातहत ब्रिटेन के इम्पोर्ट करने बाले बाहर से जो कुछ मगायेंगे, ने उसकी पचास परसेंट रकम जमा करेंगे। इस का नतीजा यह होगा कि हिन्दस्तान जैसे विकासशील देशों के एक्सपोर्ट को बका लगेगा।

हाल ही में यूरोप में एक गम्भीर मानिटरी क्राइसिस पैदा हुआ था। पहले बुयुशमार्क के रीबैल्यएशन का प्रश्न या भीर उसी भगवड़ में फैंक के डीवैल्युएशन की बात माई, लेकिन डीगाल ने फैंक का डीवैल्यूएशन रोक दिया । माज पश्चिमी यूरोपीय पुंजीवाद का गड, ब्रिटेन जिस का एक भंग है, ज्वालामुब्ती के कगार पर खड़ा है, उसमें एक भयंकर जलजला ग्राने वाला है। इसलिए ब्रिटेन ने श्रपने बचाव के लिए यह रास्ता अस्त्यार किया है। ब्रिटेन की इस स्कीम के धन्तर्गत कुछ टेक्स्टाइल गृहस भी भाते हैं। क्या यह सही नहीं है कि टेक्स्टा-इल गुड्ज के सम्बन्ध में हिन्द्स्तान के ब्रिटेन के साब लम्बे एग्रीमेंट्स हैं भीर क्या ब्रिटेन ने भपने इस कदम से उन एग्रीमेंटस को नहीं तोडा है ? क्या गैट एग्रीमेंट में यह व्यवस्था नहीं है कि विकसित देश विकासशील देशों के एक्स-पोर्ट को बचायोंने भीर क्या ब्रिटेन ने भपने इम्पोर्ट ट्रेड पर यह रेस्टिक्शन लगा कर नैट एग्रीमेंट के टम्बं को नहीं तो छ। है। मैं यह जानना चाहता हं कि क्या सरकार ने श्री माइकल स्ट्रमर्टका प्यान इन बातों की मोर दिलाया है; यदि हो, तो इस सम्बन्ध में उनकी क्या प्रतिक्रिया है।

भी दिनेश सिंह: जितनी ग्रहम बातें हैं, उन सब की घोर मैंने उनका ध्यान विकास । भी शिव चंद्र का: मैंने यह भी पूछा है कि इस बारे में उनकी प्रतिक्रिया क्या है।

SHRI NARENDRA KUMAR SALVE (Betul): As soon os this import deposit scheme was announced by the U.K. Government, the spokesman of the Commerce Ministry rushed to make a state-They do rush sometimes it where angels fear to tread. The first statement made was that in evolving this scheme, the U.K. Government was guilty of violating the GATT agreement. The second statement he made which has been reiterated now, is that we have been making representations to the U.K. Government. Our attitude of making representation is like the attitude of the favourite wife. When rich men in the olden days had more than one wife, the favourite wife got in return for preferential love certain favours from her husband. Now, despite the slightly optimistic picture which the Commerce Minister has sought to paint today, we fined from the press that M. Stewart has made the following statement :

"There has been a difference over the question of how Britain's import deposit scheme should operate. Indiad view being not exactly OUTS."

This is diplomatic language; in simple language, it means "go to hell". Then he said:

"75 per cent of Indian exports were exempted from the import deposit scheme. If Britain had exempted Indian textiles too, a wide range of items from the developed countries too would have had to be exempted. And, this would have made a large dent in the import deposit scheme."

He does not speak of the GATT agreement. Now I am asking a question and a specific question at Would the Minister be kind that. enough to say whether the Government stands by its position taken earlier that the import deposit scheme constitutes a violation of GATT and, if so, my second question is this. I know that in international

[Shri Narendra Kumar Salve]

trade one has to view things with a certain amount of pragmatism and realism. We cannot expect charity, favour and benevolence from other countries. Therefore, my question is, if it is a violation of the GATT agreement, what steps are you going to take to ensure that the British Government honours its commitment. My third question is, assuming that we fail in our representation etc., are we going to revoke the agreement we have entered into in August 1968 in terms of which we agreed voluntarily to curtail our export of white sheets and other sheetings which were finding a lucrative market in Britain as a result of which British goods were being hit. Then he said in a statement that this is being done at the request of the British Government. Now, are we going to retaliate in this manner?

SHRI DINESH SINGH : First of all. I am not aware to which statement the hon. Member is referring to when he says that we have said that this is a violation of the GATT agreement. So far as the question whether it is a violation of the GATT agreement or not is concerned, I would not like to go into it in the House just now. It is a matter which we wish to take up when the question arises, because we are hoping at this stage that it would be possible to find adjustments without recourse to GATT. Therefore, I would not like to commit government at this stage as to what our views are on this matter, so far as GATT is concerned.

SHRI NARENDRA KUMAR SALVE: I would clearify the position. I had expected this answer and so I want to keep the records straight. I apprehended that this stand might be taken. As I have already submitted to you, sometimes these commentators and spokesmen rush when the angels fear to tread. I have with me a cutting of Times of India where it is stated:

"commenting on the scheme at the concluding session of the Advisory Council on Trade in New Delhi today, the Commerce Secretary, Mr. K.B. Lall, expressed the hope that Britain would not take any action in violation of its commitments under GATT.

Under the General Agreement on Trade and Tariffs, member-countries of the developed world are not to take such measures to overcome their internal difficulties as may hit the export trade of developing countries."

Papers Laid

SHRI DINESH SINGH: I was present at the meeting of the Advisory Council on Trade and what the Commerce Secretary has stated was that there was a statement by the United Kingdom Government where they said that the internal measures that they may have to take to tide over their economic difficulties would, so far as possible not affect the trade interests of the developing countries. That is why I do not want to go into it in greater detail except to say that we are doing our best to persuade the British Government to operate this scheme in such a way that the export interests of the developing countries are not adversely affected.

SHRIMATI SUCHETA KRIPALANI (Gonda): GATT is not a mere statement of ideas and plous hopes.

12.14 hrs.

PAPERS LAID ON THE TABLE

Annual Accounts of Cochin Port Trust

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIP-PING (SHRI BHAKT DARSHAN): On behalf of Shri V. K. R. V. Rao. I beg to lay on the Table a copy of the Annual Accounts of the Cochin Port Trust for the year 1966-67 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library, see No. LT 2556/68.]

Citizenship (Amendment) Rules, Notifications under All India Services Act, and Report on the incidents at Indraprastha Bhavan

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table:

(1) A copy of the Citizenship (Amendment) Rules, 1968 published in